

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

I.T.A. Nos. 54 & 55/Asr/2020

Assessment Years: 2008-09 & 2009-10

Smt. Promila Rani
W/o Sh.Varinder Kumar,
Zira Road, Backside Station,
Dharamkot, Distt. Moga

[PAN: AGPPR 5363J]

(Appellant)

Vs. Income Tax Officer,
Ward-2, Moga

(Respondent)

Appellant by : None

Respondent by: Ms. Amanpreet Kaur, Sr. DR

Date of Hearing: 21.09.2022

Date of Pronouncement: 22.09.2022

ORDER

Per Bench:

Both the appeals have been filed by the assessee against the impugned order dated 21.10.2019 & 30.10.2019 passed by the Ld. Commissioner of Income Tax (Appeals)-3, Ludhiana, in respect of the Assessment Years 2008-09 & 2009-10.

2. At the outset, the Id. AR of the assessee has requested for withdrawal of the appeals vide application dated 19.09.2022 stating therein that the assessee has settled the dispute relating to the tax arrears for the assessment years under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.
3. The Ld. DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, both the appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 22.09.2022

**Sd/-
(Anikesh Banerjee)
Judicial Member**

**Sd/-
(Dr. M. L. Meena)
Accountant Member**

GP/Sr/PS

Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT(Appeals)
- (4) The CIT concerned
- (5) The Sr. DR, I.T.A.T

True Copy
By Order